

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 128
(IB)-116(PB)/2019

IN THE MATTER OF:

M/s. Trustline Real Estate Pvt. Ltd. Applicant/petitioner

Vs.

M/s. Baya Weaver Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 28.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. P. Nagesh, Mr. Harshal Kumar & Mr. Dhruv
Gupta, Advs.

For the respondent:

Mr. Adarsh Chamoli & Mr. Sachit Uppal,
Advs.

ORDER

It is informed that the proceedings have been stayed by Hon'ble
the Supreme Court and the order is in operation.

List on 15.05.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)